

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 794/92

Date of Order: 16.9.1992

BETWEEN :

K.Anji Reddy

.. Applicant.

A N D

1. The Director, Doordarshan  
Kendra, Kamanthapur,  
Hyderabad.
2. The Director General,  
Doordarshan, Mandi House,  
Copernicus Marg, New Delhi.
3. The Union of India,  
rep. by its Secretary,  
Ministry of Information  
and Broad Casting,  
New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.V.Ajay Kumar

Counsel for the Respondents

.. Mr.N.V.Ramana

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CORAM:

HON'BLE S.RI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

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(Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

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This is an original application (O.A.) filed under Section 19 of the Administrative Tribunals Act to direct the respondents to regularise the services of the applicant as Production Assistant as per seniority with all consequential benefits.

The facts as pleaded in the OA would disclose that the applicant had worked continuously for a period of 140 days in the year 1985.

Today we have heard Mr.V.Ajay Kumar, Advocate for the applicant and Mr.N.V.Ramana, Standing counsel for the respondents.

The grievance of the applicant is that his services are not regularised by the respondents even though he had worked for a continuous period of 140 days in the year 1985. and hence he has filed the present OA for the relief as already indicated above.

Before approaching this Tribunal the applicant had not approached the competent authority for redressal of his grievance. In view of this position we are of the opinion that the interests of Justice would be better served if appropriate directions are given while disposing of this OA at the admission stage.

Hence we permit the applicant to make a representation for redressal of his grievance/grievances to the competent authority within one week from the date of receipt of this order. The competent authority shall receive the representation of the applicant and thereafter shall pass final orders on the said representation within 2 months. If the applicant continues to be aggrieved,

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he is at liberty to approach this Tribunal afresh in accordance with rules. OA is disposed of, leaving the parties to bear their own costs.

*T. Chandrasekara Reddy*

(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 16th September, 1992

(Dictated in the Open Court)

*828/982*

Dy. Registrar (Judl.)

**Copy to:-**

1. The Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
2. The Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi.
3. Secretary, Ministry of Information and Broadcasting, Union of India, New Delhi.
4. One copy to Sri. V. Ajay Kumar, advocate, 5-9-22/14, Adarshnagar, Hyd.
5. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

*20/10/92  
11/10/92  
23/10/92*

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O.A 794/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 16/9/1992

ORDER / JUDGMENT

R.A. / C.A. / M.A. NO

O.A. No.

in  
794/92

T.A. No.

(W.P. No

Admitted and interim directions  
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

Central Administrative Tribunal

DESPATCH

1 OCT 1992

HYDERABAD BENCH